

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-508
IB-189/ND/2022
IA/3223/2022

IN THE MATTER OF:

Bank of Baroda

.....Applicant

Vs.

Brijinder Singh

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 27.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the RP : CMA Kamal Deep Tyagi

ORDER

Proxy Counsel for the Resolution Professional is present and submitted that the arguing Counsel is not available today due to some personal difficulty and sought adjournment. Ld. Counsel for the Personal Guarantor is also present. In view of the request made by Proxy Counsel for the RP, list this matter on **18.07.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**